

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 601 of 2017

With

M.A. No. 545 of 2017

.....

8/07.09.2021 Both these cases have been listed at the instance of the claimants for referring the matter before the Lok Adalat.

The insurance company is not agreeable to refer the matter before the Lok Adalat.

In that view, these matters cannot be referred to the Lok Adalat.

**(Ananda Sen, J)**

Mukund/-